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BEFORE THE NATIONAL GREEN TRIBUNAL FARIDKOT HOUSE ,COPERNICUS MARG NEW DELHI.

ORIGINAL APPLICATION NO. 125/2017.

IN THE MATTER OF:

Court on its Own Motion

.....APPLICANT

Versus

State of Karnataka & Ors

.. .....RESPONDENTS

Next D.O.H: 02.12.2019

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1.	Affidavit on behalf of the Urban Development Department for the State of Karnataka.	2086-2088
2.	<u>ANNEXURE: R-1</u> Compliance Report dated filed by Urban Development Department for the State of Karnataka.	2089-2104

3. Proof of service

2105

Filed by

*Darpan K.M. & Amrita Sharma*  
DARPAN K.M. & AMRITA SHARMA

ADVOCATE

K-6, LGF, LAJPAT NAGAR -3,  
NEW DELHI 110024.

MOB. 9899125060.

Email :- [darpan.advocate@gmail.com](mailto:darpan.advocate@gmail.com)

Date 28/11/19.

Place New Delhi .

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH , NEW DELHI  
ORIGINAL APPLICATION NO. 125 OF 2017

IN THE MATTER OF :-

Court on its own Motion ... Applicant(s)

:: VERSUS ::

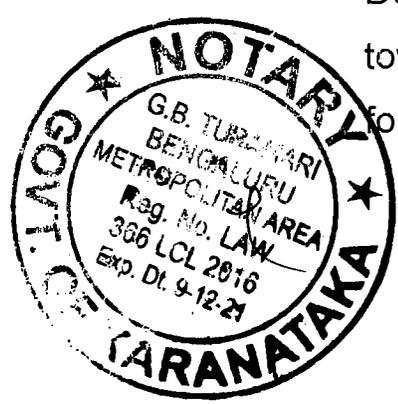
State of Karnataka ... Respondent(s)

AFFIDAVIT

I, E.V. RAMANA REDDY, S/o RAMACHANDRA REDDY, aged 56 Years, the Additional Chief Secretary of the Urban Development Department for the State of Karnataka, Respondent-1 in the above mentioned case, do hereby solemnly affirm that in my official capacity I am fully conversant with the facts and circumstances relevant to the present matter and also based on the official records maintained with the state, I am filing this Affidavit. I further affirm that the contents of the affidavit are true and correct to the best of my knowledge, information and belief and no material is concealed therefrom :-

1. The State along with the concerned agencies have utmost respect towards this Hon'ble Tribunal and are determined to rejuvenate the lakes as per its directions in a time bound manner.
2. That in compliance of the order dated 06.12.2018 ("the said order") passed by this Hon'ble Tribunal, the Department has taken concrete and substantial steps towards the rejuvenation of the said lakes which are as

follows :



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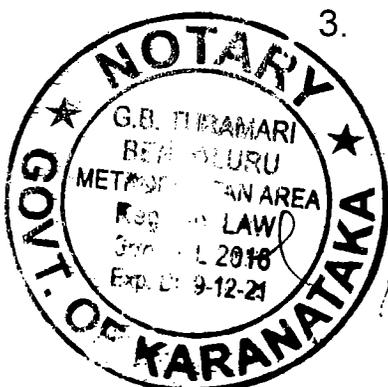
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- a. That the action plan has been prepared with the tentative completion periods and budgetary requirements which has also been placed before the Justice Santosh Hegde Committee.
- b. That vide Government Order No.UDD 280 MNY 2018, Dated 05.01.2019, an amount of Rs.500.00 crores has been released to BBMP to deposit in Escrow Account for the execution of the action plan.
- c. That vide Government Order No. UDD 280 MNY 2018, Dated 05.01.2019, an amount of Rs.50.00 crores has been released to BBMP to deposit with the Central Pollution Control Board by way of interim Compensation for restoration of the environment.
- d. The State of Karnataka has executed the Performance Guarantee of Rs.100.00 crores in favour of CPCB vide non-judicial e-Stamp No.IN-KA46488787972620R and has been forwarded to CPCB vide letter No.UDD 91 MNJ 2017, Dated 25.11.2019 to execute the action plan in a time bound manner, subject to the timelines being approved by the Expert Committee.
- e. The State Government has identified the officers responsible for executing the action plan. The Committee under Hon'ble Justice Santhosh Hegde has noted the same. The officers of various agencies responsible for completing the various tasks are mentioned in the compliance report.

3.

That the parawise detailed compliance report along with Appendixes of the Respondent is marked and annexed herewith as ANNEXURE R-1

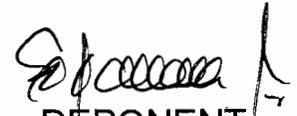


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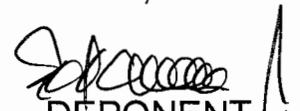
4. It is respectfully submitted that the above submissions may also be treated as comprehensive action taken report based on the scrutiny by the committee headed by Hon'ble Justice Shri N Santosh Hegde.

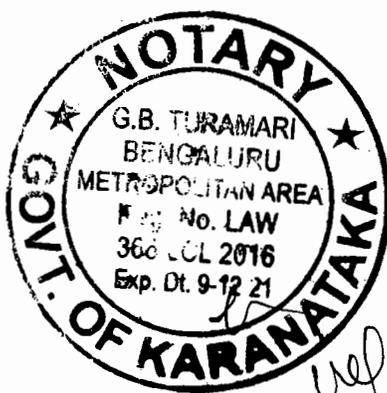
  
DEPONENT

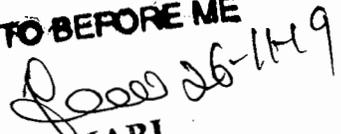
VERIFICATION:

I, the above-named deponent, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge, no part of it is false and that nothing material has been concealed therefrom.

Verified at Bengaluru this the 26<sup>th</sup> day of November, 2019

  
DEPONENT



SWORN TO BEFORE ME  
  
G.B. TURAMARI  
ADVOCATE & NOTARY  
# 46/1, Behind Binny Mill,  
1st Main Road, Ganganagar Extn.  
BENGALURU 560-032

**Compliance report in respect of the directions issued by the Hon'ble NGT on 06.12.2018 in Suo Moto Application No.125/2017 and O.A 217/2017 regarding restoration of Bellandur Lake.**

Sl.No	Directions	Compliance Report of UDD
26 (viii)	The State of Karnataka will transfer an amount of Rs. 500 crores in an Escrow Account for execution of the action plan within one month from today .	<p>That vide Government Order No.UDD 280 MNY 2018, Dated 05.01.2019, an amount of Rs.500.00 crores has been released to BBMP to deposit in Escrow Account for rejuvenation of Bellandur Lake, as per the orders of the Hon'ble NGT. (Copy of the GO is enclosed as <b>Appendix-1</b>)</p> <p>Out of the amount deposited in Escrow Account, vide G.O No.UDD 91 MNJ 2017 (Part-4), dated 20.07.2019.-</p> <ul style="list-style-type: none"> <li>(i) an amount of Rs.200.00 crores has been released to Bangalore Development Authority for construction of temporary diversion channel and for de-weeding and de-silting of Bellandur and Varthur Lakes;</li> <li>(ii) an amount of Rs.200.00 crores has been released to Bangalore Water Supply and Sewerage Board; for upgrading STPs of K &amp;C valley; and</li> <li>(iii) an amount of Rs.50.00 crores has been released to Bruhath Bengaluru Mahanagara Palike towards scientific development of quarry for collection of silt.</li> </ul> <p>(Copy of the GO is enclosed as <b>Appendix-2</b>)</p> <p>(iv) an amount of Rs.50.00 crores has been deposited in the escrow account out of which an amount of Rs.1.50 crores has been released to Karnataka State Pollution Control Board vide GO No.UDD 91 MNJ 2017 (Part-4), dated 13.11.2019 for installation of Real Time Water Quality Monitoring Systems at Bellandur, Varthur and Agara Lakes.</p> <p>(Copy of the said GO is enclosed as <b>Appendix -3</b>)</p>
26 (ix)	The State of Karnataka will deposit a sum of Rs. 50 crores by way of interim Compensation for	<p>That vide Government Order No.UDD 280 MNY 2018, Dated 05.01.2019, an amount of Rs.50.00 crores has been released to BBMP to deposit with the Central Pollution Control Board. (A copy of the GO enclosed as <b>Appendix-1</b>)</p>

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	restoration of the environment with the CPCB. For delay, an interest @ 12% will be payable.	Accordingly, BBMP has authorized payment of Rs.50.00 crores to CPCB Account through RTGS vide letter No.CAO/CS-02/PR/54/2018-19 Dated 08.03.2019  (Copy of the Authorization letter issued by BBMP is enclosed as <b>Appendix-4</b> )									
26 (xiii)	The State of Karnataka will furnish a Performance Guarantee to the CPCB to execute the action plan in a time bound manner, subject to the timelines being approved by the above Committee. The Performance Guarantee will undertake to pay amount of Rs. 100 crores for the failure in the execution of the action plan before 30.06.2019.	The State of Karnataka has executed the Performance Guarantee of Rs.100.00 crores in favour of CPCB vide non-judicial e-Stamp No.IN-KA46488787972620R and has been forwarded to CPCB vide letter No.UDD 91 MNJ 2017, Dated 25.11.2019  (Copy of the Performance Guarantee and the letter addressed to CPCB are enclosed as <b>Appendix-5</b> and <b>Appendix-6</b> )									
26 (xiv)	The State of Karnataka must identify and declare the persons responsible for executing the action plan and any failure in their performance should be recorded and considered favourably or otherwise for their career progression.	The State Government has identified the officers responsible for executing the plan. <b>The Committee under Hon'ble Justice Santhosh Hegde has noted the same.</b> The officers of various agencies responsible for completing the various tasks are as under :- <b>Bangalore Development Authority</b> <table border="1" data-bbox="678 1478 1436 2038"> <thead> <tr> <th>S.L No</th> <th>Action Plan</th> <th>Name of the Responsible Officer and Designation</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Long Term remedial measures for Rejuvenation of lake works.</td> <td>The Engineering Member is the Supervising Authority for the entire works.</td> </tr> <tr> <td>2</td> <td>Diversion Channel, de-weeding, beautification of lake, formation of compost from the de-siltation, Installation of</td> <td>Executive Engineer (East Division) BDA  Assistant Executive Engineer (East No.3 Sub Division)  Assistant engineer,</td> </tr> </tbody> </table>	S.L No	Action Plan	Name of the Responsible Officer and Designation	1	Long Term remedial measures for Rejuvenation of lake works.	The Engineering Member is the Supervising Authority for the entire works.	2	Diversion Channel, de-weeding, beautification of lake, formation of compost from the de-siltation, Installation of	Executive Engineer (East Division) BDA  Assistant Executive Engineer (East No.3 Sub Division)  Assistant engineer,
S.L No	Action Plan	Name of the Responsible Officer and Designation									
1	Long Term remedial measures for Rejuvenation of lake works.	The Engineering Member is the Supervising Authority for the entire works.									
2	Diversion Channel, de-weeding, beautification of lake, formation of compost from the de-siltation, Installation of	Executive Engineer (East Division) BDA  Assistant Executive Engineer (East No.3 Sub Division)  Assistant engineer,									

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	Aerators and fountains.	(East Sub Division)
3	The Rejuvenation of Bellandur and Varthur Lake	Executive engineer, (East Division), BDA

**Bruhath Bengaluru Mahanagara Palike (BBMP)**

S.L No	Action Plan	Name of the Responsible Officer and Designation
1	Installation of CCTV/ Municipal Solid Waste Removal/ Encroachment removal/ Deployment of Security guards	Joint Commissioner, Mahadevapura zone.  Executive Engineer, Mahadevapura zone.  Assistant Executive Engineer, Mahadevapura zone. White Field Sub-division.
2.	Dumping of C & D waste / pollution caused due to fire in lake and burning OFC cable and other cables in the buffer zone area / Buffer Zone / Scientific Lining of quarry pits / controlling of mosquito breeding around the lakes / Purchase of JCB for emergency work for three lakes.	Assistant Executive Engineer, Mahadevapura zone. Marathalli Sub-division.  Assistant Executive Engineer, Mahadevapura zone. Solid Waste Management.  Health Officer, Mahadevapura zone.  Senior Health Inspector, Ward No.150, Bellandur.  Executive Engineer, (Electrical), Mahadevapura zone.  Assistant Executive Engineer, (Electrical), Mahadevapura zone.  Assistant Director, Town Planning, Mahadevapura zone.  Chief Engineer (lakes), Central Office.  Executive Engineer, (lakes), Central Office.  Deputy Conservator of Forest (lakes), Central Office.  Chief Engineer, SWD,

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Mahadevapura zone.  
Executive Engineer, SWD,  
Mahadevapura zone.  
  
Assistant Executive Engineer,  
SWD Division, Mahadevapura  
zone.

### Bangalore Water Supply and Sewerage Board

S.L No	Action Plan	Name of the Responsible Officer and Designation
1	Establishment of 150 MLD STP at K & C valley	Sri E. Nityananda Kumar, Chief Engineer (WWM) (in-charge).  Sri T.R Srinivas, Additional Chief Engineer (WWM)-1  Sri K. Dhananjaya, Executive engineer, STP Challaghatta.
2	ISPS at NGV Koramangala	Sri E. Nityananda Kumar, Chief Engineer (WWM) (in-charge). Sri T.R Srinivas, Additional Chief Engineer (WWM)-1 Sri S.Raghu, Executive engineer, (WWM), K & C
3	Rising main from NGV to K & C Valley	
4	5 MLD STP at Chikkabegur	Sri E. Nityananda Kumar, Chief Engineer (WWM) (in-charge). Sri T.R Srinivas, Additional Chief Engineer (WWM)-1 Sri A. Rajashekar, Executive engineer, (STP) K Valley.
5	5 MLD STP at Sarakki	
6	35 MLD STP at Agara	
7	10 MLD STP at Hulimavu.	

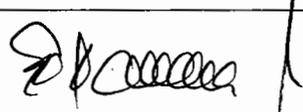
As per the directions of the Hon'ble NGT in its order dated 06.12.2018, Action Plan for the each Agency has been prepared and submitted to the Committee under the Chairmanship of Hon'ble Justice Santhosh Hegde, which was constituted by the Hon'ble NGT.

The State, along with the concerned agencies is determined to rejuvenate the lakes as per the directions of the Hon'ble NGT in a time bound manner.

This is the Annexure.....stated in the

Affidavit of.....

**NOTARY**

  
Dr. E.V. Ramana Reddy, I.A.S.,  
Additional Chief Secretary to Government  
Urban Development Department

**PROCEEDINGS OF THE GOVERNMENT OF KARNATAKA**

**Sub:** Release of 3<sup>rd</sup> quarterly amount under (Capital Support to Special Infrastructure Projects of Bangalore) to Bruhath Bengaluru Mahanagara Palike out of the grants during FY 2018-19 allocated- reg.

- Read:** 1) G.O. No: UDD 01 PNG 2018, Dt: 03.04.2018  
 2) G.O. No: UDD 01 PNG 2018, Dt: 23.07.2018  
 3) G.O. No: UDD 280 MNY 2018, Dt: 22.09.2018  
 4) G.O. No: UDD 280 MNY 2018, Dt: 24.11.2018  
 5) Hon'ble National Green Tribunal Order in Application case No.125/2017 & 217/2017, issued on Dt: 06.12.2018  
 6) Finance Department Note No: FD 847 Exp-9/2018, Dt: 04.01.2019

\*\*\*\*\*

**Preamble:**

In the order Dt: 03-04-2018 read at (1) above, as announced in budget speech dt:16.02.2018 presented in legislature, grants have been allocated to implement programmes of FY 2018-19 concerning various Departments / institutions / Boards / Corporation / Palikes under the scope of Urban Development Department and in the said order, a grant of Rs.238000.00 lakhs was allocated under the Head of Account: 4217-01-800-0-02 for Capital Support Scheme for Special Infrastructure Facility concerning the BBMP.

2. In the order Dt: 23-07-2018 read at (2) above, in the budget speech Dt: 05-07-2018 presented in legislature, grants have been allocated to implement programmes of FY 2018-19 concerning various Departments / institutions / Boards / Corporation / Palikes under the scope of Urban Development Department, and in the Sl. No: 57, 58 and 59 of the said order, BBMP has been allocated with grants as follows.

Sl. No.	Name of the Programme and Head of Account	Revised Budget Allocation 2018-19			
		Budget	Special Unit Plan (422)	Tribal Sub Plan (423)	Total Budget
1	2	3	4	5	6
<b>Bruhath Bengaluru Mahanagara Palike</b>					
57.	Assistance to Municipal Corporations Chief Minister's Nagarothana Scheme (Bengaluru City) 3604-00-191-3-18	8463.00	4287.00	1750.00	14500.00
58.	Lake Development 2217-80-001-0-08	2000.00	0.00	0.00	2000.00

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59.	Capital Support for Special Infrastructure to Bengaluru 4217-01-800-0-02	170642.00	40817.00	16541.00	228000.00
	<b>Total</b>	<b>181105.00</b>	<b>45104.00</b>	<b>18291.00</b>	<b>244500.00</b>

3. In the order Dt: 22-09-2018 read at (3) above, as per proposal of BBMP, out of Rs.228000.00 Lakhs allocated under Capital Support to Special Infrastructure Projects for Bangalore during 2018-19 to BBMP, 1<sup>st</sup> quarterly amount of Rs.57,000.00 Lakhs (Rupees Fifty Seven thousand Lakhs only) has been released to BBMP subject to certain conditions.

4. In the order Dt: 24-11-2018 read at (4) above, as per proposal of BBMP, out of Rs.228000.00 Lakhs allocated under Capital Support to Special Infrastructure Projects of Bangalore during 2018-19 to BBMP, approval has been granted for 2<sup>nd</sup> quarterly amount of Rs.57,000.00 Lakhs (Rupees Fifty Seven thousand Lakhs only) to BBMP subject to certain conditions.

5. In the order Dt: 06-12-2018 read at (5) above, Hon'ble National Green Tribunal has issued several directions to the State Government and some of the directions from it is as follows.

- i. The State of Karnataka will transfer an amount of Rs.500 crores in an Escrow Account for execution plan within one month from today.
- ii. The State of Karnataka will deposit a sum of Rs.50 crores by way of interim compensation for restoration of the environment with the CPCB. For delay, an interest @ 12% will be payable.
- iii. The BBMP will be required to deposit a sum of Rs.25 crores in this regard to CPCB separately in the same manner as (ix).
- iv. Out of the amount so deposited, a sum of Rs.10 crores will be transferred by CPCB to the Karnataka PCB. The SPCB will defray all expenses of the Committee to provide logistics or otherwise.

In the Note Dt: 04-01-2019 read at (6) above, Finance Department has given its consent as follows.

"The proposal has been examined, Finance Department agrees to release the 3<sup>rd</sup> quarterly of SIP of BBMP to be used to deposit Rs.500.00 crore and pay Rs.50.00 crore immediately. The remaining amount may be borne by BBMP through its own funds.

Administrative Department to inform Finance Department from time to time about the appeal filed for National Green Tribunal order under future development with regards to the case".

Government has examined the above proposal in detail.

Hence the following order.

**Government Order No: UDD 280 MNY 2018, Bengaluru, Dt: 05-01-2019.**

In the background of circumstances as detailed in the preamble, out of the grant of Rs.228000.00 lakhs allocated during FY 2018-19 under Capital Support to Special Infrastructure Projects for Bangalore, the 3<sup>rd</sup> quarter amount of Rs.570.00 Crores [Rupees

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five hundred and seventy crores] is released to Bruhat Bengaluru Mahanagara Palike subject to the following conditions.

- (1) Out of the grant released above, Rs.500.00 crores meant towards Bellandur lake rejuvenation should be deposited in Escrow Account as per order issued by Hon'ble Green Tribunal.
- (2) Out of the grant released above, Rs.50.00 crores BBMP should deposit in Central Pollution Control Board (CPCB).
- (3) The remaining grant of Rs.20.00 crores shall be utilised only for the works under Capital Support to Special Infrastructure Projects for Bangalore.
- (4) The said grant shall be met out of Head of Account 4217-01-800-0-02 (132) allocated under Capital Support to Special Infrastructure Projects for Bangalore.
- (5) As per the above order, the Chief Accounts Officer shall take steps to remit the amount. If not, the said officer will be held responsible for the same.
- (6) At the time of submitting proposal for release of 4<sup>th</sup> quarterly amount, utilisation certificate along with progress report about having utilised the 3<sup>rd</sup> quarterly grant should be submitted.
- (7) Progress Report shall be prepared and compulsorily submitted to the MPIC meeting held every month regarding the spending of released grants.
- (8) Power has been delegated to Joint Director (Planning), Urban Development Department to draw in Payees Receipt from State Huzoor Treasury and provide it to Commissioner, BBMP through e-Payment.
- (9) Further developments in the appeal submitted against the order issued by Hon'ble Green Tribunal regarding Bellandur Lake by Commissioner, BBMP and Commissioner, BDA shall be submitted from time to time to Finance Department through this Department.

This order is issued as per the consent given by Finance Department vide Note No: FD 847 Exp-9/2018, Dt: 04-01-2019.

By Order and in the name of  
Governor of Karnataka,  
Sd/-

**(Anjanamurthy)**

Under Secretary to Govt. (i/c),  
Urban Devpt. Dept. (BBMP)

To:

- 1) The Accountant General, Audit/Accounts, Bengaluru, Karnataka
- 2) The Commissioner, BBMP, Bengaluru
- 3) The Director, Treasury Dept., Podium Block, VV Towers, Bengaluru
- 4) The Joint Director, State Huzoor Treasury, Bengaluru.
- 5) Deputy Director, Management Network, Treasury Dept., Khanija Bhawan, Race Course Road, Bengaluru.
- 6) Khajane Officials, State Huzoor Treasury, Bengaluru
- 7) Chief Financial Officer, BBMP, Bengaluru
- 8) Chief Accounts Officer, BBMP, Bengaluru
- 9) PS to ACS to Govt., UDD.
- 10) Under Secretary to Govt., Finance Dept. (Exp-9), Vidhana Soudha, Bengaluru
- 11) Accounts Superintendent, Technical Cell, UDD
- 12) Guard File /spare copies.

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**APPENDIX - II**

**PROCEEDINGS OF THE GOVERNMENT OF KARNATAKA**

**Sub:** Release of funds out of Rs.500.00 crores in Escrow Account to undertake rejuvenation work of Bellandur and Varthur lakes - reg.

- Read:** 1) Direction issued by Hon'ble National Green Tribunal in Suo Moto Application No.125/2017 & 217/2017, Dt: 06.12.2018  
2) G.O. No: UDD 280 MNY 2018, Dt: 05.01.2019  
3) Member Secretary, Karnataka State Pollution Control Board  
Letter dt: 13.06.2019  
4) Chairman, BWSSB Letter Dt: 15.06.2019  
5) The Commissioner, BDA Letter Dt: 28.06.2019  
6) Joint Commissioner, BBMP Letter Dt: 11.07.2019

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**Preamble:**

Hon'ble National Green Tribunal has issued many directions to Government in the order issued in sl. No. (1) read above regarding rejuvenation of Bellandur Lake, among the directions it has directed to deposit an amount of Rs.500.00 crores in Escrow Account for undertaking action plan works.

In the G.O. Dt: 05.01.2019 read at (2) above, as per the directions of Hon'ble Tribunal regarding rejuvenation of Bellandur lake, an amount of Rs.500.00 crores has been released to BBMP for remitting the amount in the Escrow account. Accordingly, the said amount has been remitted by the BBMP in the Escrow Account.

In the letter Dt: 13.06.2019 read at (3) above, Member Secretary, Karnataka State Pollution Control Board has requested for release of an amount of Rs.1.50 Cr. Out of Escrow account to install Online Monitoring equipments for Bellandur and Varthur lakes.

In the letter Dt: 15.06.2019 read at (4) above, Chairman, BWSSB has requested for release of an amount of Rs.286.00 Cr for STP upgradation works of K&C Valley.

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In the letter Dt: 28.06.2019 read at (5) above, Commissioner, BDA has requested for release of a total of Rs.1009.85 Cr. for rejuvenation works of Bellandur Lake and Varthur Lake.

6] In the letter Dt: 11.07.2019 read at (6) above, Joint Commissioner, BBMP has requested for release of Rs.74.15 Cr. by preparing action plan of Bellandur Lake Development works.

Government has examined the above proposals in detail.

Hence the following Order.

**G.O. No: UDD 91 MNJ 2017 (Part-4), Bengaluru, Dated:20.07.2019**

In the background of circumstances as detailed in the preamble, out of the amount of Rs.500.00 Cr. deposited in Escrow account for rejuvenation works of Bellandur and Varthur Lakes, funds have been released as follows to BDA, BWSSB and BBMP.

Sl. No.	Organisation / Palike / Council	Details of works	Amount released (Rs. In Crores)
1	Bengaluru Development Authority	<b><u>Bellandur Lake</u></b> Temporary Diversion Channel De-weeding and de-silting  <b><u>Varthur Lake</u></b> Temporary Diversion Channel De-weeding and de-silting	Rs. 4.88 Rs. 95.12  Rs. 5.00 Rs. 95.00
2	Bangalore Water Supply & Sewerage Board	Upgradation works of STPs of K&C Valley	Rs. 200.00
3	Brihat Bengaluru Mahanagara Palike	Scientific Development works of quarry to collect sedimentation	Rs. 50.00

Out of the said amount, BDA shall prepare action plan through technical institutions and as per the project, take up the works immediately of the said lakes, prepare Detailed Project Report and if funds are found necessary, submit a separate proposal to Government.

BWSSB shall meet the remaining amount of Rs.86.00 crore out of the resources of the Board itself.

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BBMP shall meet the remaining amount of Rs.24.15 crore out of the resources of the Palike itself.

The amount sought for installation of Online Monitoring equipments for Bellandur and Varthur Lakes shall be met out of the resources of the KSPCB itself.

By Order and in the name of  
Governor of Karnataka,  
Sd/-

**(K.S. Jagadeeshreddy)**  
Under Secretary to Govt.,  
Urban Development  
Department.

To:

- 1) The Commissioner, BDA, Bengaluru
- 2) The Commissioner, BBMP, Bengaluru
- 3) The Chairman, BWSSB, Bengaluru
- 4) The Member Secretary, KSPCB, Bengaluru.

Copies to:

1. PS to ACS to Govt., UDD, Vikasa Soudha, Bengaluru
2. PA to Deputy Secretary-1 to Govt., UDD, Vikasa Soudha, Bengaluru
3. Guard File /spare copies.

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**APPENDIX - III**

**PROCEEDINGS OF THE GOVERNMENT OF KARNATAKA**

**Sub:** Release of funds out of Rs.500.00 crores in Escrow Account to undertake rejuvenation work of Bellandur and Varthur lakes – reg.

**Read:** 1) Direction issued by Hon'ble National Green Tribunal in Suo Moto Application No.125/2017 & 217/2017, Dt: 06.12.2018  
2) G.O. No: UDD 280 MNY 2018, Dt: 05.01.2019  
3) G.O. No: UDD 91 MNJ 2017 (Part-4), Dt: 20.07.2019  
4) The Member Secretary, Karnataka State Pollution Control Board.  
Letter Dt: 04.11.2019

\*\*\*

**Preamble:**

State Government has been issued many directions in the judgment issued in Sl. No. (1) read above by Hon'ble National Green Tribunal regarding rejuvenation of Bellandur Lake and among them has directed to deposit an amount of Rs.500.00 crores in Escrow Account for undertaking action plan works.

In the G.O. Dt: 05.01.2019 read at (2) above, as per the directions of Hon'ble Tribunal regarding rejuvenation of Bellandur lake, an amount of Rs.500.00 crores has been released to BBMP for depositing the amount in the Escrow account.

In the G.O. dt:20.07.2019 read at (3) above, out of the Rs.500.00 Crores deposited in Escrow account for rejuvenation works of Bellandur and Varthur lakes, an amount of Rs.200.00 crores to Bengaluru Development Authority, Rs.200.00 crores to BWSSB and Rs.50.00 crores to BBMP have been released.

In the letter Dt: 04.11.2019 read at (4) above, Member Secretary, Karnataka State Pollution Control Board has stated that since the financial status of the Board is not good and thus has sought for release of an amount of Rs.1.50 Cr. out of Escrow account for installation of equipments of Real Time Water Quality Monitoring Systems to Agara, Bellandur and Varthur lakes.

Government has examined the above proposals in detail.  
Hence the following order.

**G.O. No: UDD 91 MNJ 2017 (Part-4), Bengaluru, Dated:13.11.2019**

In the background of circumstances as detailed in the preamble, out of the amount of Rs.500.00 crore deposited in Escrow Account for rejuvenation works

2/00

of Bellandur and Varthur Lakes, an amount of Rs.200.00 crore to BDA, Rs.200.00 crore to BWSSB and Rs.50.00 Cr to BBMP has already been released.

Out of the remaining amount of Rs.50.00 crore vide order issued Dt: 21.10.2019 in the original litigation No.125/2017, orders are hereby issued releasing Rs.1.50 crore to Karnataka State Pollution Control Board for installation of Real Time Water Quality Monitoring Systems equipments.

By Order and in the name of  
Governor of Karnataka,  
Sd/-

**(K.S. Jagadeeshreddy)**  
Under Secretary to Government,  
Urban Development Department

To:

- 1) The Commissioner, BDA, Bengaluru
- 2) The Commissioner, BBMP, Bengaluru
- 3) The Chairman, BWSSB, Bengaluru
- 4) The Member Secretary, KSPCB, Bengaluru.

Copies to:

1. PS to ACS to Govt., UDD, Vikasa Soudha, Bengaluru
2. PA to Deputy Secretary-1 to Govt., UDD, Vikasa Soudha, Bengaluru
3. Guard File /spare copies.

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Appendix - 4

**Bruhath Bangalore Mahanagara Palike**  
Office of the Chief Accounts Officer, N.R. Square, Bangalore- 560 002

Ref No: CAO/CB-02/PR/54/2018-19.

Date: 08-03-2019

To,  
The Manager  
Canara Bank, Bangalore City Corpn. E.C. (Cor)  
Bengaluru.

742742  
- 08.03.2019.

Respected Sir/ Madam,

Sub: Authorization of payment through RTGS

\*\*\*\*

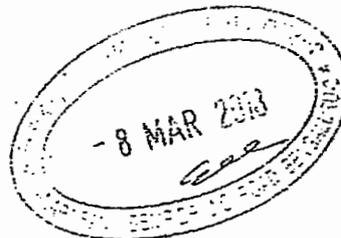
The following payments are authorized for payment from our main A/c No: 8401132000047 to the respective bank accounts mentioned below through RTGS.

Sl. No	Favouring	Bank	Acc. No	Amount	In Words
1	CPCB-NGT EC 75	Union Bank of India I.P. Extn Br Delhi IFSC: UBIN0553271	532702010009078	500000000	Rs. Fifty Crore Only

Confirmation on transfer of the above amount through RTGS should be sent to the undersigned after transfer is made

Thanking you  
Yours Faithfully

Chief Accounts Officer  
Bruhat Bangalore Mahanagar Palike





सत्यमेव जयते

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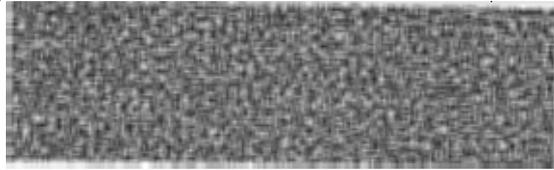
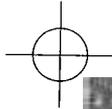
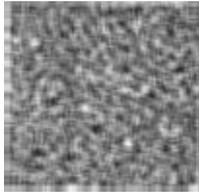
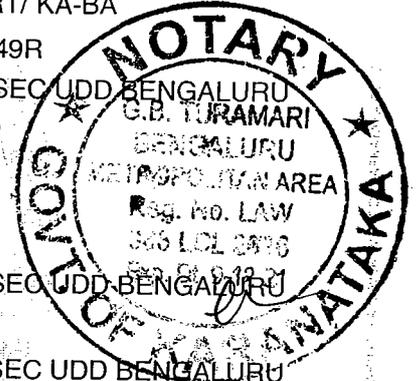
APPENDIX - 5

INDIA NON JUDICIAL

**Government of Karnataka**

**e-Stamp**

Certificate No. : IN-KA46488787972620R  
 Certificate Issued Date : 25-Nov-2019 04:21 PM  
 Account Reference : NONACC (FI)/ kabacsl08/ HIGH COURT/ KA-BA  
 Unique Doc. Reference : SUBIN-KAKABACSL0810351050011049R  
 Purchased by : SHRI K S JAGADISH REDDI UNDER SEC UDD BENGALURU  
 Description of Document : Article 4 Affidavit  
 Description : AFFIDAVIT  
 Consideration Price (Rs.) : 0  
 (Zero)  
 First Party : SHRI K S JAGADISH REDDI UNDER SEC UDD BENGALURU  
 Second Party : NA  
 Stamp Duty Paid By : SHRI K S JAGADISH REDDI UNDER SEC UDD BENGALURU  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



Please write or type below this line

**PERFORMANCE GUARANTEE**

This performance Guarantee is executed by Sri.K.S.Jagadisha Reddy, Under Secretary to Government, Urban Development Department, 4<sup>th</sup> Floor, Vikasa Soudha, Bengaluru-560001 (hereinafter called the executant) in compliance of the following orders passed by -Hon'ble National Green Tribunal.

*S.S. Kumar*

**Statutory Alert:**

1. The authenticity of this Stamp Certificate should be verified at "www.shcilestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

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-2-

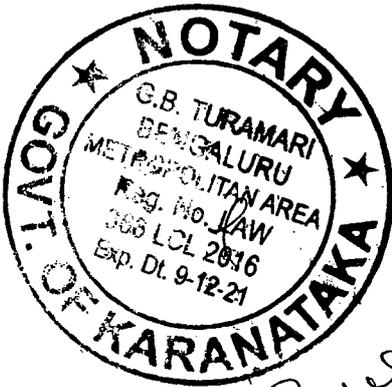
Sl.No.	Details of the case	Performance Guarantee
1	OA No.125/2017, court on its own motion Vs State of Karnataka. With OA No.217/2017, D.Kupendra Reddy Vs State of Karnataka.	Rs.100.00 Cr.

WHEREAS, the Hon'ble Tribunal has directed the State of Karnataka to furnish a Performance Guarantee of the sum of Rs.100.00 Crores to CPCB to execute the action plan in time bound manner subject to the timelines being approved by the Committee.

WHEREAS, the present performance guarantee is executed by the Executant in favour of CPCB with the guarantee that if the Government of Karnataka fails to take necessary steps as per the time schedule given in the order dated 06.12.2018, the State of Karnataka is liable to pay the amount of Rs.100.00 Crores to the CPCB in compliance of the said order.

This performance guarantee is executed at Bengaluru on this 25<sup>th</sup> day of November, 2019.

*G. B. Turamari*  
EXECUTANT



*Turamari*

*G. B. Turamari*  
25/11/19

ATTESTED BY ME  
*G. B. Turamari* 25-11-19  
G.B. TURAMARI  
ADVOCATE & NOTARY  
# 45/1, Behind Binny Mill,  
1st Main Road, Ganganagar Extn  
BENGALURU 560 032



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APPENDIX-6

## GOVERNMENT OF KARNATAKA

No: UDD 91 MNJ 2017

Encl: Original Performance Guarantee

Karnataka Government Secretariat

Vikasa Soudha

Bengaluru, Dated: 25.11.2019.

From:

Addl. Chief Secretary to Government,  
Urban Development Department,  
Vikasa Soudha, Bangalore.

To:

Chairman,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110 032.

Sir,

Sub: Performance Guarantee in pursuance of order dated  
06.12.2018 of the Hon'ble NGT in Original Application  
No.125/2017 read with 217/2017.

\*\* \*\* \*

With reference to the subject cited above, I am directed to enclose herewith the Performance Guarantee on non-Judicial E-Stamp No.IN-KA46488787972620R for a sum of Rs.100.00 Crores (Rupees One Hundred Crores) on behalf of Government of Karnataka for the following order passed by Hon'ble National Green Tribunal.

Sl.No.	Details of the case	Performance Guarantee
1	OA No.125/2017, court on its own motion Vs State of Karnataka. With OA No.217/2017, D.Kupendra Reddy Vs State of Karnataka.	Rs.100.00 Cr.

Submitted for necessary action please.

Yours faithfully,

425/11  
K.S.Jagadisha Reddy)  
Under Secretary to Government  
Urban Development Department.

B  
25/11

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BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION 125 OF 2017

IN THE MATTER OF:-

Court on its Own Motion

... APPLICANT

VERSUS

State of Karnataka & Ors.

... RESPONDENTS

PROOF OF SERVICE

S. NO.	ADVOCATE NAME	SIGNATURES
1	Key for Charge	
2	no. 6899843774	
3	Suj Kumar C.P.B. Mysr	
4	member of forest NOEF A.S. K. P. S.	
5	show no. - 9654491258	
6		
7		
8		
9		
10		